

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 11.11.2013

OA No. 726/2013

Mr. Abhishek Sharma, counsel for applicant.

Heard learned counsel for the applicant.

2. The applicant was removed from service vide order dated 20.07.2013 (Annex. A/1). Learned counsel for the applicant submits that the applicant has filed an appeal against this order before the Appellate Authority on 25th July, 2013 and the appeal has not been decided by the Appellate Authority so far. He further submits that the direction may be issued to the Appellate Authority to decide the appeal within a reasonable period of time.

3. In the interest of justice, the Appellate Authority (respondent no. 2) is directed to consider and decide the appeal of the applicant dated 25.07.2013 (Annexure A/11) within a reasonable period according to the provision of law, however, in any case, not later than a period of three months from the date of receipt of a copy of this order.

4. With these observations and directions, the Original Application is disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat